

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00136/2014

Jodhpur, this the 28<sup>th</sup> day of September, 2016

**CORAM**

**Hon'ble S.K. Kaushik, Judicial Member  
Hon'ble Ms Praveen Mahajan, Admn. Member**

Man Singh Meena S/o Shri Kishan Chand aged about 48 years, R/o Plot No. 5, Bhagwan Nagar, Paota 'C' Road, Jodhpurat present serving in the office of Commander Works Engineer (Project) Banar, MES, Jodhpur as Technical Officer.

.....Applicant

By Advocate: Mr Samual Masih.

Versus

1. Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110011.
2. Engineer-in-Chief, Integrated HQ of MoD (Army), Kashmir House, New Delhi-110011.
3. Central Record Officer (Officer), C/o Chief Engineer Delhi Zone, Delhi Cantt - 10.
4. Chief Engineer Southern Command, Pune - 411001.
5. Chief Engineer Jodhpur Zone, MES, Infront of Military Hospital, Army Area, Jodhpur (Rajasthan).
6. Commander Works Engineer (Project), MES, Banar Army Area, Jodhpur (Raj.).

.....Respondents

By Advocate : Mr K.S. Yadav proxy counsel.

**ORDER (Oral)**

**Per S.K. Kaushik**

The present Original Application has been filed seeking following reliefs:

- (i) That the benefit of bunching of pay scales as has been decided by the Hon'ble Tribunal Jaipur Bench in OAs 141/2012 to 146/2012 by order dated 28<sup>th</sup> February 2013 provided to the colleagues of the applicant may be extended to the applicant.
- (ii) That the respondents may be directed to fix the pay of the applicant and pay arrears and all other consequential benefits w.e.f. 01.01.2006.
- (iii) Any appropriate order or relief which the Hon'ble Tribunal deems fit in favour of the applicant.
- (iv) Cost of the Original Application may kindly be awarded to the applicant.

2. Ld. counsel for applicant submitted that the claim of the applicant has already been settled by the respondents as can be seen from reply to para 5.4 and 5.5 of the OA wherein they have admitted that in terms of order dated 28.02.2013 passed by CAT Jaipur Bench in OA Nos. 141/2012 to 146/2012, the matter is under active consideration with the audit/higher authorities for grant of same benefit but till date, no decision has been taken by them. Therefore, he submitted that present OA may be disposed of with the same benefits as made available to the applicant herein.

3. Ld. counsel for respondents submitted that since the matter is already pending consideration before the higher authorities, therefore, he prayed that OA may be disposed of in requested manner.

4. We have considered the submissions made by both the counsels and also gone through order dated 28.02.2013 passed by

CAT Jaipur Bench wherein directions were issued to the respondent authorities to grant the benefits.

5. Considering the above that the matter has already been disposed of by CAT Jaipur Bench in OA Nos. 141/2012 to 146/2012, we dispose of the OA by directing the respondents to allow the same benefits in terms of the same judgment, if the applicant found to be similarly situated person. No costs.

  
[Praveen Mahajan]  
Administrative Member

Ss/-

  
[S.K. Kaushik]  
Judicial Member

Recd  
5/10/16

RLC  
5/10/16